

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 199/MP/2019

Subject : Petition under Section 79 (1) (f) and Section 79 (1) (c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited regarding declaration of Availability by Pragati Power Corporation Limited and claiming fixed charges thereto.

Petitioner : Tata Power Delhi Distribution Limited

Respondents : Pragati Power Corporation Limited and 8 others

Date of Hearing : **25.11.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL
Shri Amal Nair, Advocate, PPCL
Ms. Sugandha, Advocate, PPCL
Shri Surendra Kumar, PPCL
Shri Amit Nagpal, PPCL
Shri Pradeep Misra, Advocate, SLDC
Shri Sanjeev Kumar, SLDC
Shri Ashish Sethi, SLDC
Shri Gaurav Gupta, SLDC
Shri Rahul Kinra, Advocate, BYPL & BRPL
Shri Aditya Ajay, Advocate, BYPL & BRPL

Record of Proceedings

At the outset, the learned proxy counsels appearing for the Petitioner and the Respondent PPCL prayed for a short adjournment on the ground that the arguing counsels are held up in a part heard matter before the Appellate Tribunal for Electricity. The learned counsel for the Respondent SLDC submitted that the information sought by Commission vide ROP of the hearing dated 27.9.2022, has been filed.

2. The Commission accepted the request of the learned counsels and adjourned the hearing. Matter shall be listed for hearing on **29.11.2022**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

